

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.125 – IA 575 of 2023
ITEM No.126 – IA 603 of 2022
ITEM No.127 – IA 615 of 2022
ITEM No.128 – IA 617 of 2022
ITEM No.129 – IA 668 of 2018
In
CP(IB) 232 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd

.....Applicant

V/s

JBF Petrochemicals Ltd

.....Respondent

Order delivered on ..18/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant

: Ms. Prachi Wazalwar a/w Ms. Monica Mayekar, Adv.

For the Respondent

: Mr. Rashesh Sanjanwala, Sr. Adv. a/w Mr. Monaal Davawala, Adv. (R-1)

:Mr. Kishan Patel, Adv. for Mr. Maulik Nanavati, Adv.

Mr. Rajiv Chawla, Adv. for R-23,

Ms. Krutika Raghavan, Adv. for R-28,

ORDER

IA 575 of 2023

1. IA 575 of 2023 is filed by the Applicant seeking following reliefs:-

“

- a. *Be pleased to allow the present Application;*
- b. *Be pleased to list IA No.386 of 2023 and IA No.464 of 2023 for urgent listing, hearing and disposal;*
- c. *Be pleased to list IA No.386 of 2023 and IA No.464 of 2023 high on board for urgent listing, hearing and disposal;*
- d. *Be pleased to forfeit the right to file reply of the Respondents in IA No.386 of 2023 and IA No.464 of 2023;*
- e. *Any other order that this Hon'ble Tribunal may deem fit to pass in the interest of equity, justice and good conscience.”*

2. We consider the request for early listing of **IA 386 of 2023 and 464 of 2023** as prayed in prayer (b) and (c). We note that the claim of the Applicant was rejected on 15.06.2022 whereas these IAs were filed on 07.03.2023 and 29.03.2023. We also note that the Resolution Plan was approved by the CoC in October, 2022 and was approved by this Adjudicating Authority on 13.03.2023. We also note that the said IAs are listed on 06.06.2023 which is only three working days from today, if we exclude the vacation period. We find no merit in these prayers.
3. In prayer (d), the Applicant requested to forfeit the right to file reply of the Respondents in IA 386 on 2023 and IA 464 of 2023.
4. Learned Senior Counsel Mr. Rashesh Sanjanwala states that reply in both the IAs has already been filed and copy is served on the other side.
5. In view of above, relief claimed in Clause – (d) does not survive.
6. Accordingly, IA 575 of 2023 is dismissed and disposed of.

IA 603 of 2022, IA 615 of 2022, IA 617 of 2022 & IA 668 of 2018

List all the aforesaid IAs on 04.07.2023.

Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**